F.No. C 30013/2/2017-Ad.IVA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

5th Floor, HUDCO Vishala Bldg,
Bhikaji Cama Place, New Delhi,
Dated, the 10 March, 2017

To
All the Chief Commissioners/Directors General under CBEC

Subject: Rush of expenditure in the closing month of Financial year 2016-17.

Sir/Madam,

I am directed to enclose herewith a copy of an O.M. F.No. 3(1)/GFR-Exp.Control/TA-II/2016-17 dated 07.03.2017 received from O/o Controller General of Accounts, Department of Expenditure, on the subject mentioned above for information and strict compliance.

Encl: As above

Yours faithfully,

(B.Ginkhan Mang)
Under Secretary to the Govt of India
Tel. No. 011-26162673
Office Memorandum

Subject: Rush of expenditure in the closing month of Financial year 2016-17.

Kind attention is invited to Ministry of Finance, Department of Economic Affairs, Budget Division OM vide F.No. 4(10) – W &M /2016 dated 4th August 2016.

Comptroller and Auditor General (CAG) of India have observed in the past that there is huge rush of expenditure by the Central Government Ministries /Departments during the last quarter of the financial year as well as during the last month of financial year. According to Rule 56(3) of General Financial Rules (GFR), rush of expenditure particularly in the closing months of financial year shall be regarded as a breach of financial propriety and shall be avoided. It has been further mentioned that Finance Ministry has already sensitized all administrative heads that rush of expenditure in the year end must be strictly avoided. As per their guidelines, the last quarter expenditure must be limited to actual procurement of goods and services and reimbursement of expenditure already occurred. Ministry of Finance’s instructions seeks to restrict last quarter expenditure to 33% ceiling and last month (March) expenditure to 15% ceiling. Regular Sanctions and Bills must thus be preferred on PFMS Portal by 20th March and very few sanctions may be processed thereafter. Since payments in Government of India are processed through PFMS, an IT driven payment portal, it needs to be ensured that there is no system overload, which is likely to happen unless the sanctions and bills are paced properly over the last three weeks.

In view of the above, it is requested that necessary instructions in this regard may please be issued to all Heads of Departments and sub-Offices/Sections of main Ministries/Departments so that there is no breach of financial propriety. All Pr.CCAs/CCAs/CAAs are requested to coordinate matters in this regard.

(Signed)
Archana Nigam
Controller General Accounts

All Secretaries of the Civil Ministries/Departments of Government of India

Copy to:
1. Finance Secretary & Secretary (Expenditure)
2. Secretary, Department of Economic Affairs